

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-05-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --  
**PETITION NUMBER** : TCP/18/2016  
**NAME OF THE PETITIONER** : Industrial Venture Capital Ltd  
**NAME OF THE RESPONDENT(S)** : Muthur Murugan Mills Ltd & 3 others  
**UNDER SECTION** : Sec 397/398 of CA, 1956  
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**ORDER**

Ld. Counsel Mr. T.K. Bhaskar for the Petitioner. Ld. Counsel Mr. R. Vidhya Shankar for the Respondent.

In this case the parties could not arrive at a settlement and the main issue of contention is the date of valuation whether the exit price has to be decided based on the valuation as on date of application or as on the date of order for exit.

The parties expressed their willingness to argue the matter and sought adjudication.

List the matter for hearing on **03.07.2024**.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

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